

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA No. 128/2024

In

Original Application No. 506/2022

In the matter of:

Tribhuvan Singh

.... Appellant

Versus

Govt. of NCT of Delhi & Ors

.....Respondent

NDOH: 02.04.2025

INDEX

Sl. No.	Particulars	Page No.
1.	Action taken report on behalf of the Delhi Pollution Control Committee in compliance to order dated 29.01.2025.	1-5

Filed by

(Delhi Pollution Control Committee)
Respondent

New Delhi:

Dated: 01.04.2025

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA No. 128/2024

In

Original Application No. 506/2022

In the matter of:

Tribhuvan Singh

.... Appellant

Versus

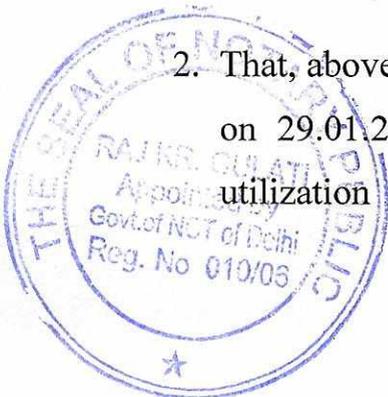
Govt. of NCT of Delhi & Ors

.....Respondent

**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO THE ORDER
DATED 29.01.2025.**

I, Dr. KS Jayachandran, Member Secretary, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

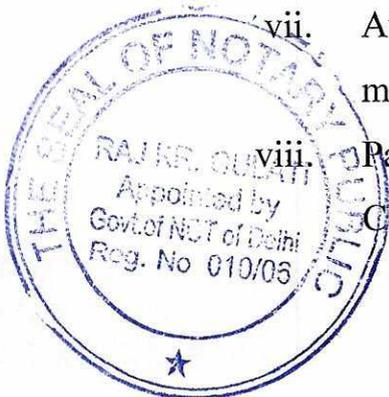
1. That, I am working as Member Secretary, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, above mentioned matter was lastly taken up by this Hon'ble Tribunal on 29.01.2025 and pleased to direct to file outlining action plan for utilization of Environmental Compensation lying deposited with DPCC



and also giving details of action taken/to be taken for recovery of environmental compensation imposed on the violators.

3. That, CPCB has specified 11 activities on which the EC funds can be utilized and the same was mentioned in order of this Hon'ble Tribunal dated 22.01.2019 in OA No. 101/2019 as follows:

- i. Development of infrastructure for Air and Water quality surveillance and monitoring for different areas/locations in Delhi NCR and other needed places.
- ii. Remediation of contaminated sites-and for that to develop infrastructure, procurement of equipment, etc. including hiring of Experts/Consultants for specific requirement for remediation of sites, etc.
- iii. Specific investigations and studies with regard to environment and ecology.
- iv. Carrying capacity assessment for ecologically and environmentally sensitive & critical areas, including hiring of Experts/Consultants for specific purpose and period.
- v. R&D activities with regard to new technologies, clean technologies, etc.
- vi. Capacity building of scientific and engineering personnel of Central Pollution Control Board and PCBs/PCCs to rejuvenate and protect the environment.
- vii. Augmenting and strengthening of laboratory network in-terms of manpower and logistics.
- viii. Payment of honorarium in compliance of Judicial Orders of the Courts and Tribunal.

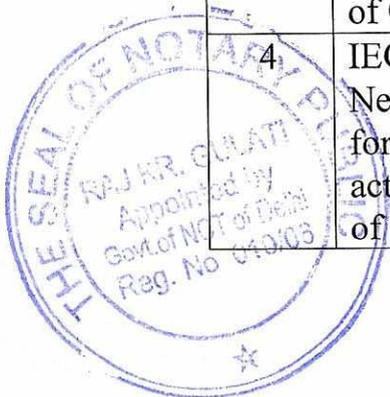


3

- ix. Specialized studies on accidental spill areas, health impact assessment, recalcitrant pollutants, etc.
- x. IEC activities.
- xi. Any other scientific and technical matter which may arise as a contingent matter

4. That DPCC has prepared Action Plan for utilization of Environmental Compensation Fund to be utilized on 8 activities. Details of the activity and the quantum of EC proposed to be spent on each of the activities have been tabulated in the Table below:

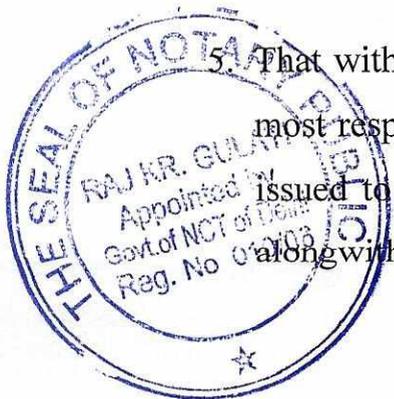
Sl No.	Activity	Amount of EC proposed to be spent in Rs.	Time line for utilisation
1	Hiring of outsourced Technical / Scientific Staff in Air Lab and Water Lab. (Activity at Point No. vi & vii of O.A No. 101/2019).	1.05 Cr	31.03.2026
2	Hiring of vehicles hired for the activities of Air & Water Laboratories shall be released through EDC fund. (Activity at Point No. i & vii of OA No. 101/2019).	0.60 Cr	31.03.2026
3	Setting up, installation, commissioning and O & M of Ambient Noise Monitoring Stations at Delhi. (Activity at Point No. i, ii & vii of OA No. 101/2019)	0.08 Cr	31.03.2026
4	IEC activities including Publication in Newspapers and for engaging NGOs for mass awareness I watch and ward activities w.r.t prohibition on dumping of solid waste in drains / Yamuna,	20.0 Cr	30.06.2026



	immersion/ throwing of puja samagri / flowers etc. (Activity at Point No. x of OA No. 101/2019)		
5	Rejuvenation of water bodies through concerned agency. (Activity at Point No. ii & xi of O.A No. 101/2019)	To be planned after utilisation of Rs. 19 Cr given to Revenue dept.	
6	Setting up, installation, commissioning and O & M of real time water quality monitoring stations in River Yamuna & Drains etc. (Activity at Point No. i & vii of OA No. 101/2019)	25 Cr	30.09.2025
7	Setting up /Upgradation of Air Lab & Water Lab infrastructure including at new premises. (Activity at Point No. i & vii of O.A No. 101/2019)	19.0 Cr	31.03.2026
8	Studies related to upgradation and construction of CETP (Activity as mentioned in point number ii & v of O.A No. 101/2019)	5.21 Cr	31.12.2025
		70.94 Cr	

As of now, the quantum of EC fund available with DPCC is Rs. 65.1494 Cr. Based upon the figures of EC being received during the last 12 months, the average monthly inflow of EC in DPCC is approximately Rs. 93 lakhs.

5. That with regard to imposition of Environmental Compensation (EC) it is most respectfully submitted that, before imposition of EC, a SCN is being issued to unit/ entity. Some units/ entities are depositing the EC amount along with their replies. In case EC not deposited/ no reply received, then



(5)

order(s) confirming EC are being issued. Certain units/ entities are depositing the EC amount subsequently. If within one month of issuance of orders for EC, the amount is not received in DPCC, then a recovery certificate is being issued to concerned SDM to recover the EC amount as arrear of land revenue. Subsequently, reminders are being issued to concerned SDMs with copy to concerned District Magistrates for action to recover the EC imposed.

6. It is therefore requested that this Hon'ble Tribunal may take the present action taken report on record.

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 31st day of March, 2025.


DEPONENT
 Dr. K.S. Jayachandran
 Member Secretary (DPCC)
 Govt. of N.C.T. of Delhi
 Delhi Secretariat,
 New Delhi-110002



ATTESTED

 NOTARY PUBLIC
 GOVT. OF NCT OF DELHI




DEPONENT
 Dr. K.S. Jayachandran
 Member Secretary (DPCC)
 Govt. of N.C.T. of Delhi
 Delhi Secretariat,
 New Delhi-110002